

[Shri K. Raghu Ramaiah]

and I said, I will convey the suggestions to the Government and find their reaction thereto. That is where the matter stands.

श्री जनेश्वर मिश्र : यह रघुरमैया साहब ने क्या सफाई दी मेरी तो समझ में नहीं आया । क्योंकि सारे हिन्दुस्तान में यह चर्चा है . . . (इंटरप्शन) . . . हम चाहते हैं कि आप उन से सफाई दिलवायें । . . (इंटरप्शन) . . .

श्री मधु लिमये : इस आर्डिनेंस के विरोध में वाक आउट करता हूँ ।

(Shri Madhu Limaye and some other hon. Members then left the House.)

Explanatory Statement Re. Textile Undertakings (Nationalisation) Ordinance, 1974.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): On behalf of Shri T. A. Pai, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sick Textile Undertakings (Nationalisation) Ordinance, 1974, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-8428/74].

NOTIFICATIONS UNDER GUJARAT SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1974

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAN DHARIA): I beg to lay on the Table—

(1) A copy each of the following Gujarat Notifications under sub-section (2) of section 59 of the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act, 1973, read with clause (c) (iii) of the Proclamation dated the 9th

February, 1974 issued by the President in relation to the State of Gujarat—

(i) The Gujarat Slum Areas (Improvement, Clearance and Redevelopment) (Constitution of Board) (Amendment) Rules, 1974, published in Notification No. GH/J|47|74|SCB-1073|A-1, in Gujarat Government Gazette dated the 31st August, 1974.

(ii) Notification No. GH/J|48|74|SCB-1073|A-1, published in Gujarat Government Gazette dated the 31st August, 1974.

(iii) Notification No. GH/J|51|74|SCB|1073|A-1, published in Gujarat Government Gazette dated the 26th September, 1974.

(2) A statement explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. Sec. No. LT-8420 74].

SHRI P. G. MAVALANKAR: About Item No. 5, my enquiry is two-fold. It is noticed that the Gujarat Slum Areas (Improvement, Clearance and Redevelopment) Act was passed and brought into effect in 1973. About the notifications he is laying on the Table, I want to know why they have been delayed so much. After the passage of the Act, why is it that the Gujarat Administration did not issue these notifications immediately?

About para 2 explaining the reasons for not laying the Hindi version, etc., being the opening day I would like to say this and I would not repeat it. In spite of our repeated and strong objections which were expressed here both in English and more particularly in Hindi, this habit of disregarding an important decision of the Government is growing and Government takes shelter under this or that excuse. I want to know whether the Gujarat or the Central Government have not got facilities for ensuring promptness in providing translations in Hindi of all the communications, notifications etc.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, 9 फरवरी को जो घोषणा की गई थी आज उसे सभा पटल पर रखा जा रहा है। क्या इतना समय सरकार के लिए पर्याप्त नहीं था कि उस का हिन्दी अनुवाद कराकर वह उसे सभा पटल पर रखते? यह हिन्दी की कब तक अवहेलना होती रहेगी? मुझे खुशी है कि मावलंकर जी ने यह मामला उठाया। वह हिन्दी-भाषी नहीं हैं। दोनों भाषाओं में काम चले यह संसद का फैसला है। सरकार उस का पालन नहीं करती और आप उस की कान-खिचाई नहीं करते।

अध्यक्ष महोदय : मैं कितनी दफे किया करूँ ?

श्री अटल बिहारी वाजपेयी : आप ने कहा था कि सब के साथ बैठ कर जिस में गृह मंत्री भी होंगे, इस बारे में कोई फैसला किया जायगा।

अध्यक्ष महोदय : इस की अभी बैठक विधि मंत्री जी नये आए हैं, उन के साथ करती हैं। मंत्री बदल गए हैं।

SHRI MOHAN DHARIA: What I have laid on the Table is only amendment to the rules. It is not as if we have laid some set of old rules on the Table. Regarding the Hindi version, I am told that if it is from a State and it is in the regional language, the Hindi version need not be placed on the Table. However, I am prepared to take it up with the Home Minister.

MR. SPEAKER: I would like to discuss with the Home Minister as to what should be the procedure in such

matters because this question comes up now and again in one form or another.

श्री अटल बिहारी वाजपेयी : इस बारे में आप को फैसला अन्तिम होगा।

अध्यक्ष महोदय : मेरा तो है।

श्री अटल बिहारी वाजपेयी : सभा पटल पर किस भाषा में कागज रखा जाय यह प्रदेश सरकार तय नहीं कर सकती, केन्द्र सरकार तय नहीं कर सकती, यह तो आप को देखना है।

अध्यक्ष महोदय : देखना पड़ेगा कि जब रीजनल लैंग्वेज में आ जाता है तो अगर यहाँ आना हो तो यहाँ तो रीजनल लैंग्वेज नहीं चलती। यहाँ तो हिन्दी बोलने वाले भी बैठे हैं।

SUGARCANE (CONTROL) AMENDMENT ORDNANCE, 1974

THE MINISTER OF STATE IN THE
MINISTRY OF AGRICULTURE AND
IRRIGATION (SHRI SHAHNAWAZ
KHAN): I beg to lay on the
Table a copy of the Sugarcane
(Control) Amendment Order, 1974,
(Hindi and English versions) pub-
lished in Notification No. GSR 402(E)
in Gazette of India dated the 25th
September, 1974, under sub-section (6)
of section 3 of the Essential Commodi-
ties Act, 1955. [Placed in Library See
No. LT-8429/74].

SHRI JYOTIRMOY BOSU: The in-
creased sugar price has brought in a
huge amount as profit to the mill-
owners. I want to know whether any
portion of it has been passed on to
the sugarcane growers.

MR. SPEAKER: Now the Minister
is only laying a paper. If he wants
any information, he can give notice
of a question.